

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2870 of 2020

Sarwar Ansari.

... ..Petitioner

-Versus-

The State of Jharkhand.

... ..Opp. Party

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Ritesh Kumar, Advocate.

For the State : Mr. Ram Prakash Singh, A.P.P.

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

The petitioner apprehends his arrest in connection with Sisai P.S. Case No. 02 of 2020 for the offence registered under Sections 457/380 of the IPC.

Learned Counsel for the petitioner submits that the name of the petitioner has come only on the basis of confessional statement of other co-accused person, namely, Safroj Ansari made before the Police. However, the same has got no evidentiary value in the eye of law. Nothing any incriminating article has been recovered from the possession of the petitioner to show his involvement in the present case.

Learned Counsel further submits that save and except the said confessional statement of the co-accused, there is no any legal and cogent material to show that the petitioner has committed the alleged offence, therefore, he may be granted anticipatory bail.

Learned Counsel for the State opposed the prayer.

In view of the above facts and circumstances of the case, the petitioner is directed to surrender before the Court below within four weeks from today and on his such surrender, he shall be released on bail, on furnishing bail bond of Rs.20,000/- (Twenty thousand) with two sureties of like amount each to the satisfaction of the Chief Judicial Magistrate, Gumla in connection with Sisai P.S. Case No. 02 of 2020 corresponding to G.R. No. 121 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Dr. S.N. Pathak, J.)

P.K.S.